

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

O.A. No. 887/2019  
M.A. No. 981/2019

This the 15<sup>th</sup> day of March, 2019

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)  
HON'BLE MR. PRADEEP KUMAR, MEMBER (A)**

Sh. Nathuni Prasad  
(Age about 61 years),  
Group 'C'  
S/o Late Sh. Chhatar Prasad  
Exe. Trackman under SSE/PWI/Station TKD, New Delhi  
R/o 62B, Northern Railway Colony,  
Tughlakabad, New Delhi-44

.. Applicant

(By Advocate: Sh. A.K. Bhakt)

**VERSUS**

Union of India & Others, Through

1. The General Manager,  
Northern Railway,  
Baroda House New Delhi
2. The Divisional Railway Manager,  
Northern Railway, Estate Entry Road,  
New Delhi Railway Station,  
New Delhi
3. The Sr. Divisional Personal Officer,  
DRM's Office, Northern Railway Delhi Division,  
Estate Entry Road,  
New Delhi
4. The Assistant Divisional Engineer,  
Northern Railway, Tughlakabad,  
New Delhi

.. Respondents

(By Advocate : Shri Krishna Kant Sharma)

**ORDER (ORAL)**

**By Mr. V. Ajay Kumar, Member (J)**

Heard Shri A.K. Bhakt, learned counsel for the applicant and Shri Krishna Kant Sharma, learned counsel appeared for all the respondents on receipt of advance notice.

2. MA No. 981/2019 filed for exemption is allowed.

3. The applicant, Ex. Trackman under SSE/PWI/Station TKD, New Delhi, filed the O.A. seeking the following relief(s):-

- “(i) To direct the respondents to consider the representations dated 12.12.2017 and direct the respondents to grant two financial up-gradations under MACP Scheme properly as per rule counting 50% of his Casual Service in the length of service of the applicant.
- (ii) to direct the respondents to release the arrears of pay and retiral benefits.
- (iii) To direct the respondents to produce the entire relevant records of the applicant before this Hon’ble Tribunal for proper adjudication.
- (iv) To allow this OA with exemplary cost on the respondent for causing undue harassment.
- (d) To pass any other order or orders which this Hon’ble Tribunal may deem fit and proper in the facts and circumstances of the case.”

4. It is submitted that the applicant made representation, vide Annexure A-1 dated 12.12.2017 ventilating his grievances to the respondents. However, no orders have been passed thereon till date.

5. In the circumstances, the O.A. is disposed of at the admission stage itself, without going into the merits of the

case, by directing the respondents to consider the said Annexure A-1, representation dated 12.12.2017 of the applicant and to pass appropriate reasoned and speaking orders thereon, in accordance with law, within 90 days from the date of receipt of a certified copy of this order. No order as to costs.

Let a copy of the O.A. be enclosed to this order.

**(PRADEEP KUMAR)**  
**Member (A)**

**(V. AJAY KUMAR)**  
**Member (J)**

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